

RC No. DAI-2018-A-0019
U/s. 120B IPC and 13 (2) R/w. 13 (1) (d) of PC Act
PS : CBI/ACB
Distt.: New Delhi
CBI Vs. Satyender Jain & Ors.

14.06.2021

(Proceedings conducted through VC on Cisco Webex)

Present: Sh. Pankaj Gupta, Ld. Sr. SPP for the CBI through VC.
IO Shyam Rai through VC.
Sh. Manish Kaushik, Ld. Counsel for the applicants assisted by
Sh. Anubhav Gupta, Advocate, with applicant Ms. Renu Amitabh
through VC.

Reply has been filed today on behalf of CBI through email to the pending application moved on behalf of applicants Ms. Renu Amitabh and Ms. Maya Amitabh, i.e. wife and mother respectively of A-3 Manu Amitabh, seeking directions for release of key of their locker no. 243 of SBI Moti Bagh Branch. Copy of the reply has already been sent by IO through email to Ld. Counsel for the applicants. Let hard copy of reply be also filed in the court in a sealed/closed envelope immediately as per instant protocol of Covid 19.

It has been submitted in the reply that due to change of IO in the month of November, 2019 and subsequent outbreak of Covid 19 pandemic, the said locker has yet not been operated. It has also been submitted that investigation of the case is almost at final stage and IO requests a week's time for operation of the said locker. He has also requested that the applicants may be asked to cooperate in investigation for the purposes of operation of the said locker, to which Ld. Counsel for the applicants as well as applicants Ms. Renu Amitabh, who have joined the proceedings today through VC, have no objection.

In view of above, the application is directed to be listed for hearing on **23.06.2021 at 10.30 am**. In the meanwhile, let IO to operate the said locker as per law and for purposes of investigation and inventory of all the articles lying in the locker be prepared in presence of the applicants or their authorized representative (s) in case any of the applicants is not in a condition to be physically present at the time of operation of the said locker due to age, medical condition or any other reason. The IO shall give atleast one day advance notice to the applicants, as well as to their counsel, for the said purpose and both the applicants are directed to cooperate in operation of the said locker as well as the proceedings to be conducted with regard to operation of the same. Copy of the order be given dasti to IO. Let this order be digitally signed and the same be uploaded on official website of the court.

(M. K. Nagpal)
Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/14.06.2021